

**BEFORE THE ADJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD
Court 2**

C.P.(IB)/64(AHM)2021

**Coram: HON'BLE Ms. MANORAMA KUMARI, MEMBER JUDICIAL
HON'BLE Mr. CHOCKALINGAM THIRUNAVUKKARASU, MEMBER TECHNICAL**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 26.04.2021

Name of the Company: Vidhata Machinery Pvt Ltd.
V/s
Aditya Prints Pvt Ltd.

Section 7 of the Insolvency and Bankruptcy.

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
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1.
2.


ORDER
(through video conferencing)

Mr. Sumit Parikh, Advocate appeared on behalf of Petitioner.

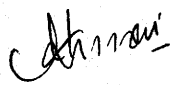
In view of the Office Order dated 19.04.2021, issued with the approval of acting Hon'ble President, NCLT only urgent matter will be taken up through video conferencing with effect from 20.04.2021 due to sharp increase in COVID 19 cases.

Accordingly, the matter is adjourned.

List the matter on 16.06.2021


CHOCKALINGAM THIRUNAVUKKARASU
MEMBER TECHNICAL

Dated this the 26th day of April, 2021


MANORAMA KUMARI
MEMBER JUDICIAL